

Crl. Revision No. 39/2019
Shashank Shukla Vs. CBI

06.10.2020

Present: None for the revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Matter is listed for final arguments. None for revisionist has appeared today.

However, Sh. Yogesh Aggarwal, Advocate/Associate Counsel has sent a tragic information through WhastApp that father of Sh. Hari Shankar, Advocate/main counsel for the revisionist/accused, has expired on 30.09.2020 due to Covid-19; brother of Ld. Counsel is also corona positive and is admitted in hospital; mother of Ld. Counsel is also suffering from Typhoid and is under treatment and that mother of Shashank Shukla, revisionist/accused, has also expired on 05.10.2020. A longer date has also been requested for.

List on 19.11.2020 for final arguments.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be uploaded on the official website.

(SUJATA KOHLI)

Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/06.10.2020

Crl. Revision No. 30/2020
Shashank Shukla Vs. CBI

06.10.2020

Present: None for the revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

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At this stage, it is submitted by Ld. Sr. PP for the CBI that he has not been supplied the copy of the revision. Let a copy of the same be supplied to him within one week through electronic means. Reply, if any, be filed in between.

List on 19.11.2020 for final arguments.

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(SUJATA KOHLI)

Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADDC/ND/06.10.2020